- (iii) Construction of border roads to facilitate border patrolling and speedy interception of infiltrators.
- (iv) Introduction of modern and hi tech surveillance equipments to detect crossing of border at night and during bad weather.
- (v) Setting up of improvised fence breach alarm system at susceptible locations.
- (vi) Upgradation of the BSF's intelligence network and its coordination with sister agencies on a continuous basis. Proper coordination is also being maintained with Army/Police/Locals.
- (vii) Conduct of Special Operations, along the international borders.
- (viii) Frequent visit to border by unit Commandant and other senior officers to supervise effective domination of the border.
- (ix) Deployment of two additional battalions on Jammu border to effectively prevent infiltration attempts from across the border.

MoU with China to strengthen imports from India

- *36. SHRIMATI SHOBHANA BHARTIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government has recently signed a MoU with China to strengthen imports from India;
 - (b) if so, the details thereof;
- (c) to what extent the MoU is going to ensure exports/imports in a healthy growing atmosphere;
 - (d) whether several trade related disputes with China are pending; and
 - (e) if so, the facts thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) and (b) A Memorandum of Understanding (MoU) between the Ministry of Commerce and Industry, Government of Republic of India and the Ministry of Commerce, Government of the People's Republic of China on Expansion of Trade and Economic Cooperation was signed on 19th January, 2010 in Beijing. The MoU recognizes that balanced trade is conductive to long term, sustainable and harmonious development of economic cooperation between India and China. According to the MoU, the Chinese side will strive to import as much of its requirement of value added goods from India as possible.

- (c) The signing of the MoU signifies the realization by both sides of the need to ensure exports/imports in a healthy growing atmosphere.
- (d) and (e) There are a number of trade issues such as large trade deficit, market access to Indian Fruits and Vegetables, Bovine, Meat, Basmati Rice, Non-Tariff Barriers for Power Plant

Equipments, Pharmaceuticals etc. Similarly Chinese side has been asking for Market Economy Status (MES), to improve operation and investment environment for Chinese entreprises in India, Import of Chinese Dairy Products and Cooked Poultry etc. All these issues were discussed during the 8th Session of India-China Joint Group on Economic Relations, Trade, Science and Technology (JEG) held on 19th January, 2010 in Beijing.

Malabar class naval exercises

- *37. SHRI B.S. GNANADESIKAN: Will the Minister of DEFENCE be pleased to state:
- (a) the number of Malabar class Naval exericses taken place so far, year-wise and locationwise details thereof;
 - (b) which countries participated in these exercises;
 - (c) what is the purpose of these exercises;
- (d) whether India soldiers get to handle the naval and startegic assets of participating navies; and
 - (e) if not, what is the agreed protocol for such exercises?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Twelve exercises of MALABAR series have so far been conducted. Out of 12 exercises, 10 exercises have been held off Indian Coast and 2 in the Pacific. The exercises were held in the years 1992, 1995, 1996, 2002, 2003, 2004, 2005, 2006, 2007 (twice), 2008 and 2009.

Basically, it is an Indian Navy-US Navy bilateral exericse. However, in a few isolated cases, certain other navies have also particiapted. Majority of these exercises were held in Indian waters. The objectives of conducting such exericses is to promote mutual cooperation and gain from the experience of other navies, especially in the field of advance technology available with them. It also facilitates inter-operability in times of need in situations like disaster management etc. Such exercises offer an opportunity to gain operational skills, exchange experiences and learn the best practices of other navies.

Deaths due to occupational diseases and accidents

- $*38.\,\mathrm{SHRI}$ RAMA CHANDRA KHUNTIA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
- (a) whether Government has the correct statistics about the number of deaths due to occupational diseases and accidents, if so, the details thereof, State-wise and industry-wise; and
- (b) how many industries have been punished for not maintaining the health and safety standards in the projects?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The statistics on the number of deaths due to occupational diseases and accidents is based on the information received from the State Governments. As per the available information, the fatal and non